

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

ALLAHABAD this the 07th day of **July, 2008.**

HON'BLE MR. N.D. DAYAL, MEMBER- A
HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.

ORIGINAL APPLICATION NO. 686 OF 2008

**Yadu Nath Prasad, S/o Bindeswari Prasad,
R/o 227/ 3B, Lal Bagh Colony, Raj Roop Pur,
Allahabad.**

.....Applicant.

VE R S U S

1. Union of India through General Manager,
North Central Railway, Allahabad.

2. D.R.M. (Divisional Railway Manager),
N.C. Railway, Allahabad.

3. Dy. Chief Electrical Engineer (Construction),
N.C. Railway, Allahabad.

.....Respondents

Present for the Applicant: Sri M.K. Sharma

Present for the Respondents : Sri P.N. Rai

ORDER

BY HON'BLE MR. N.D. DAYAL, A.M.

Learned counsel for the applicant submits that the applicant has been transferred by order dated 30.06.2008 from one department to another in a different building. He says that the applicant is apprehensive that his seniority as per Live Casual Labour Register may

go under change. He further submits that the respondents may be asked to consider this O.A as representation and take a decision on his prayer against the transfer informing him of the decision by speaking order.

2. Sri P.N. Rai, Learned counsel for the respondents submitted that another O.A No. 226/06 is yet pending wherein prayer is however, different one. He further submits that the applicant has rushed to the Tribunal before seeking departmental remedy.

3. In view of the above, we are of the opinion that this matter can be disposed of at the admission stage with direction to the respondents to consider the prayer of the applicant and inform him of the decision by a reasoned and speaking order within six weeks.

4. The O.A is disposed of accordingly with no orders as to costs. It is made clear that we have made no observation on merits of the case.



MEMBER (J)



MEMBER (A)

/Anand/